

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO 20 OF 2010

In the matter of Companies Act,
I of 1956;

And

In the matter of M/s. Sachi Impex Pvt.
Ltd. (In Liqn.).

SALE NOTICE

Pursuant to the Hon'ble High Court's order dated 04/08/2017 passed on the OLR No.155 of 2017 dated 13/07/2017 in the matter of M/s. Sachi Impex Pvt. Ltd. (In Liqn.), the offers are invited in sealed cover from the intending purchasers enclosing a Bank Draft/Pay Order duly drawn in favour of "The Official Liquidator, High Court, Bombay" payable at Mumbai for the purchase of the Immoveable property situated at Plot of Land bearing No. 179-B, Village- Khaire, Taluka- Khalapur, Dist- Raigad having an area of around 50000 sq. ft. in One Lot.

The sale shall be on "AS IS WHERE IS AND WHATEVER THERE IS BASIS". The Reserve price of the property is fixed at Rs. 1,95,00,000/- (Rupees One Crores Ninty Five Lacs only) and Earnest Money Deposit of Rs. 48,75,000/- (Rupees Fourty Eight Lacs Seventy Five Thousand only).


The Inspection of the Immoveable property will be provided to the intending purchasers at the aforementioned address between **11.00 a.m. and 4.00 p.m. on 09/09/2017.**

The sealed cover shall be superscribed with the words "Offer for the Immoveable property of the company of M/s. Sachi Impex Pvt. Ltd. (In Liqn.)" along with Earnest Money deposit (EMD) of Rs. 48,75,000/- (Rupees Fourty Eight Lacs Seventy Five Thousand only) by way of Demand Draft or Pay Order drawn in

favour of "The "Official Liquidator, High Court, Bombay." payable at Mumbai and should reach the office of the Official Liquidator at 5th floor, Bank of India Building, M. G. Road, Fort, Mumbai -400 023 latest 14/09/2017 by 4.00 p. m. All the offers will be opened on 21/09/2017 at 3.00. p.m. before the Hon'ble Company Judge, High Court, Bombay when the offerors or the authorized representatives may be present, if they so desire. No intending purchaser will be allowed to bid in the auction in the name of nominee/nominees. No separate notice will be given to the offerors, ex-directors or petitioner of the company (In Liqn) in respect of the sale and the interested parties may watch the Board of the Hon'ble High Court, Bombay for further date of hearings. This sale notice is available on the websites of www.officialliquidatormumbai.com and www.mca.gov.in and also on the Website of the Hon'ble High Court, Bombay i.e. www.hcbom.mah@nic.in and also on the notice board of the Official Liquidator, Mumbai.

The terms and conditions of the sale of the Immoveable assets can be obtained from the office of the undersigned on any working day during office hours on payment of Rs.200/-

Dated this 28th day of August, 2017.


OFFICIAL LIQUIDATOR,
HIGH COURT, BOMBAY,
5th floor, Bank of India Bldg,
M. G. Road, Fort, Mumbai 400 023.